

QUARTERLY RETURN ON EXPOSURE TO CAPITAL MARKET  
as on March 31/June 30/September 30/December 31, 20...

Name of the NBFC/RNBC :

Company Code No. :  
(To be filled by RBI)

Address of Registered Office:

RBI Registration No.:

Classification of the Company : EL/HP/Loan/Investment/RNBC

Notes and Instructions for filling in the Return

1. **Applicability**

**This return is to be filled by all NBFCs holding public deposits of Rs. 50 crore and above and Residuary Non-Banking Companies (RNBCs) having aggregate liabilities to the depositors of Rs. 50 crore and above, as on March 31, 2002.**

2. The return should be submitted to the Regional Office of the Department of Non-Banking Supervision, Reserve Bank of India under whose jurisdiction its Registered Office is situated, on a quarterly basis, within one month of the expiry of the relative quarter. **The return with reference to its position as on March 31, June 30, September 30 and December 31 should be submitted latest by April 30, July 31, October 31 and January 31, respectively**, irrespective of the date of closing of the financial year of the company concerned. The first such return should be submitted as on December 31, 2002.

3. **Definition of capital market exposure (CME)**

The CME, for the purpose of this return, would be the aggregate of exposures of the company in the form of:

- (i) investment in quoted equity shares, quoted compulsorily convertible preference shares (CCPS), quoted convertible bonds and debentures and quoted units of primarily equity oriented mutual funds;

- (ii) loans and advances against securities at (i) above, including those for financing of IPOs, etc.
  - (iii) secured and unsecured loans and advances to and guarantees issued on behalf of stock brokers; and
  - (iv) Underwriting commitments in respect of equity related primary issues including through book building route; and
  - (v) any other equity related exposure to capital market.
4. The CME does not cover acceptance of shares, debentures, units of mutual funds, etc. assigned to the NBFCs and RNBCs as collateral or additional security, if they are accepted as per normal business practice and appraisal procedure, as also the investments by RNBCs in compliance with the provisions of paragraph 6 of the Residuary Non-Banking Companies (Reserve Bank) Directions, 1987.
  5. The term `public deposit' shall have the same meaning as defined in Paragraph 2(1)(xii) of the Non-Banking Financial Companies Acceptance of Public Deposits (Reserve Bank) Directions, 1998.
  6. The aggregate liabilities to the depositors shall have the same meaning as defined in Paragraph 12 of the Residuary Non-Banking Companies (Reserve Bank) Directions, 1987.
  7. 'Subsidiaries' and 'Companies in the same group' mentioned in this Return have the same meanings assigned to them in Section 4 and Section 372 (11) respectively, of the Companies Act, 1956.
  8. Turnover means total of sales and purchases in the same category of investments.
  9. In case there is nothing to report in any part / item of the Return, **00s** may be indicated in the column(s) meant for "Amount".
  10. The Return should be signed by any of the Principal Officers as given in the Annual return on deposits (NBS-1/NBS-1A).

**Part 1 – Quoted Investments**

(Amount in lakhs of Rs.)

Particulars of investments	Turnover during the last quarter	Book value as at the end of the quarter	Market value as at the end of quarter
1. Investment in Quoted Equity shares of Companies including Public Sector Undertakings			
1.1 Companies in the same group			
1.2 Other companies			
2. Investment in quoted convertible bonds / debentures of Companies including Public Sector Undertakings			
2.1 Companies in the same group			
2.2 Other companies			
3. Investment in units of primarily equity oriented Mutual Funds			
4. Investments in quoted Compulsorily Convertible Preference Shares			
4.1 Companies in the same group			
4.2 Other companies			
5. Total of investments in quoted shares, bonds/ convertible debentures, units of primarily equity oriented Mutual Funds (1+2+3+4)			
6. Loans and advances against quoted shares or quoted convertible bonds/debentures or units of primarily equity oriented Mutual Funds to companies against			
(a) physical securities			
(b) demat securities			
6.1 Of 6 above, maximum amount given to a company			
6.2 Of 6 above, loans and advances to companies for financing of IPOs			
6.2.1 physical securities			
6.2.2 demat securities			

6.3 Of 6 above, loans and advances to			
6.3.1 Companies in the same group			
6.3.2 Other companies			
7. Loans and advances against quoted shares or quoted convertible bonds/debentures or units of primarily equity oriented Mutual Funds to Individuals, firms, HUFs and unincorporated associations of persons against			
(a) physical securities			
(b) demat securities			
7.1 Of 7 above, maximum amount of loan and advances given to one individual or a firm or an HUF or an unincorporated association of persons			
7.2. Of (7) above, loans and advances to individuals, firms, HUFs and unincorporated associations of persons for financing of IPOs against			
7.2.1 physical securities			
7.2.2 demat securities			
8. Exposure to stock brokers			
8.1 Loans to stock brokers:			
8.1.1 Secured			
8.1.2 Unsecured			
8.1.3 Sub Total 8.1.1 + 8.1.2			
8.2 Guarantees on behalf of stock brokers			
8.3 Maximum amount of loan and advances given to a stock broker			
8.4 Total of exposure to stock brokers (8.1.3+8.2)			
8.5 Of 8.4 above, the exposure to broking entities/firms in the own group of NBFC			
9. Underwriting commitments of the company in respect of equity related primary issues including through book building route			
10. Any other equity related exposure to capital market (Please specify)			
<b>11. TOTAL CAPITAL MARKET EXPOSURE – (5 +6 + 7 + 8 + 9 + 10)</b>			

**Part – 2 Unquoted investments**

12. Investment in unquoted Equity shares of Companies including Public Sector Undertakings			
12.1 Companies in the same group			
12.2 Other companies			
13. Investment in unquoted bonds / debentures of Companies including Public Sector Undertakings			
13.1 Companies in the same group			
13.2 Other companies			
14. Total of investments in unquoted equity shares/bonds/debentures (12+13)			

**Part - 3 Position as per last Audited Balance Sheet**

15. Owned Fund of the company as per last audited balance sheet			
16. Total assets of the company (Net of intangibles) as per last audited balance sheet			
17. Total deposits (for RNBCs)/public deposits (for NBFCs) of the company as at the end of the quarter			

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Signature of Manager/ Managing  
Director / Authorised Official

Place : -----  
Date:-----

Name : -----  
Designation : -----